

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1608/2019

Dated Tuesday, the 3rd day of December, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

G.Vaitheeswaran, S/o. Late Shri. Ganapathy Subramaniam,
4-9A1, Kavimani Devi Nagar,
Melaputheri, Nagarcoil 629001.Applicant

By Advocate M/s. K. M. Ramesh

Vs

1.Union of India,
rep by Chief Postmaster General,
Tamil Nadu Circle,
Chennai 600002.

2.The Senior Superintendent of Post Offices,
Kanniyakumari Division,
Nagercoil 629001.

3.The Postmaster,
Thuckalay Head Post Office,
Thuckalay 629175.Respondents

By Advocate Mr. C. Kulanthaivel

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To issue a direction to respondents 1 to 3 herein to consider and dispose of the representation made by the applicant dated 24.09.2018 requesting for adjudication of order of Fast Track Mahila Court, Nagercoil dated 17.07.2018 in Criminal Appeal Case No. 84/2012 acquitting the applicant from the criminal case filed by the respondents and consequently publish all the results of the departmental competitive examinations, IPO examination results of which are kept in sealed cover, Fast Track Promotion and to grant to applicant promotions under Time Bound One Promotion (TBOP) with effect from 21.05.2006 and Modified Assured Career Progression Scheme – II (MACP – II) with effect from 21.05.2010 among other consequential service and monetary benefits within a time frame and pass such other order or direction as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant is acquitted of all the charges by the appellate court and regarding that he has filed a representation dated 24.09.2018 as Annexure A-2 before the competent authority which is still pending and no order is passed till now. He will be satisfied if the representation is considered and orders are passed within a stipulated time limit.
3. Mr.C.Kulanthaivel takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.

4. In view of the limited submission, the OA is disposed of in the following lines:

"The competent authority is directed to consider the applicant's representations dated 24.09.2018 as Annexure A-2 on the basis of relevant rules and regulations and pass a speaking order, within a period of three months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

03.12.2019

M.T.

**(P.MADHAVAN)
MEMBER (J)**